NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP No. 115/Chd/HP/2018

Under Section 252(3) of the Companies Act, 2013

Nalka Fabrics Private Limited …Petitioner

Vs.

Registrar of Companies, Himachal Pradesh …..Respondent

Present: Mr. Anil Kumar Aggarwal, Advocate for petitioner.

Notice of this petition for 26.07.2018 to the Registrar of Companies, Himachal Pradesh and to the Income Tax Department through the Nodal Officer – Principal Chief Commissioner of Income Tax, NWR, Aaykar Bhawan, Sector 17-E, Chandigarh. The petitioner shall collect the notices from the Registry of this Tribunal and send the same to the above authorities immediately by Speed Post or serve 'Dasti' attaching therewith copy of the petition and the entire paper book. The affidavit of service along with postal receipts and tracking reports or proof of 'Dasti' service shall be filed at least a week before the date fixed.

In the meanwhile, the petitioner is directed to file Financial Statements from the date of its incorporation to date and also master data of the company along with the affidavit of service.

The reply/report/objections by the Registrar of Companies and the Income Tax Department be filed at least a week before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

June 01, 2018
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